

ITEM NO.43

COURT NO.15

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 289/2024

PRAGYA PRASUN & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.105724/2024-EXEMPTION FROM FILING O.T. and
IA No.105723/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 12-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Ms. Nimisha Memon, Adv.
Ms. Yamina Rizvi, Adv.
Ms. Ishita Soni, Adv.
Ms. Pranya Madan, Adv.
Mr. Samarth Luthra, Adv.
Mr. Anmol Kheta, Adv.
Mr. Pradyuman Kaishta, Adv.
Ms. Anshala Verma, Adv.
Mr. Nitin Saluja, AOR

For Respondent(s) Mr. Ramesh Babu M. R., AOR
Ms. Manisha Singh, Adv.
Ms. Nisha Sharma, Adv.
Ms. Jagriti Bharti, Adv.
Mr. Rohan Srivastava, Adv.
Ms. Tanya Chowdhary, Adv.

Mr. Ankur Sood, AOR

Mr. Brijender Chahar, A.S.G.

Mr. Amrish Kumar, AOR
Ms. Swarupama Chaturvedi, Adv.
Mr. Raman Yadav, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Aaditya Dixit, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 There are seven respondents in this Writ Petition filed in public interest.
- 2 The respondent Nos 4 and 5 have filed their counter.
- 3 We expect all other respondents also to file their counter within a period of four weeks from today having regard to the importance of the issue raised in this Writ Petition.
- 4 Advance copy of the counter affidavit, if any, shall be served on the learned Advocate-on-Record for the petitioner.
- 5 Rejoinder affidavit, if any, shall be filed within a period of two weeks thereafter.
- 6 List this matter on 21 January, 2025.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(POOJA SHARMA)
COURT MASTER